

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original APPLICATION NO. 130 OF 2001

Applicant(s) Joginder pal Verma

Respondent(s) U.O.I. Doss.

Advocate for Applicant(s) Mr. J.K. Kaushik Ael

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
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12/5/2001

on B. Khan, Counsel for the Applicant

Defects not removed despite granting sufficient time. Let the case be placed before the Honble Court on 24/5/01 for directions.

[Signature]
Deputy Registrar
C.A.T. JODHPUR (Raj.)

22/5/2001

Mr. J.K. Kaushik, Counsel for Applicant.

Register Put up in Court for admission on 16/6/2001

[Signature]
REGISTRAR
C.A.T. JODHPUR

04.06.2001

Mr. J.K. Kaushik, Counsel for the applicant.

In this application, Annexure A/1 dated 15.6.2000 the order of compulsory retirement, is challenged. The learned counsel for the applicant submitted that in terms of the order of compulsory retirement, the applicant gave his representation within three weeks but the said representation has not been considered. The applicant has also filed a copy of the representation dated 29.6.2000 which shows that the same was

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Copy of order sent to R-1 to 3 vide No. 211 to 213 dt. 07.6.2001
ADKaw with 8/8/01
from K-1 & 2
2/7

Defect removed
24/5/01

1/6
since the said representation was received on 30th June 2000 by respondents within three weeks of the order dated 15.6.2000. It was the duty of the authorities to consider the same.

Accordingly we disposed of this OA as under:-
The respondents are directed to consider and dispose of the representation dated 29.6.2000 by ^{passing} a speaking order within a period of three months.

(Gopal Singh)
Admn. Member

(Justice B.S. Raikote)
Vice Chairman

Part II and III destroyed
In my presence on 24.07
under the supervision of
section officer (1) as per
order dated 19.12.02
Section officer (Records)

Received
8/6/2001